

RJ No.187/2023

High Court of Karnataka,
Bengaluru,
Dated: 09.02.2024

CIRCULAR

The Advocates' Association, Bengaluru vide representation dated 05.02.2024 addressed to Hon'ble The Chief Justice has noted that the Advocates are facing technical glitches and other problems in the system of online memo for posting.

Hence, as ordered, the online memo for posting is withdrawn for the present and the erstwhile system of permitting the moving of physical memos for posting before the Hon'ble Courts is restored w.e.f. 12.02.2024. The Advocates/parties-in-person shall move the memo for posting physically before the respective Court Halls as per the roster.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-
REGISTRAR (JUDICIAL)

Copy for information to:-

1. The Registrar General, Registrar (Computers) and CPC, High Court of Karnataka.
2. The P.S. to Hon'ble the Chief Justice, High Court of Karnataka.
3. The P.S. to Hon'ble Judges
4. Mrs.Kokila, Technical Director, NIC.
5. Office copy.